

guarding of funnel area during operational hours; (v) Reinforcement of all access control points; (vi) QRTs/ Striking Reserve at airports strengthened; (vii) Secondary Security Checks at ladder point of aircrafts being carried out and; (viii) A thorough and complete screening of both the hold baggage and hand baggage are being carried out.

Nominal Security at small airports

292. SHRIMATI SYEDA ANWARA TAIMUR:

SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that there is nominal security at smaller airports from where flights are also undertaken towards the metropolitan airports;

(b) if so, whether this lackadaisical approach could endanger flights being commandeered by subversives and insurgent elements like suicide bombers; and

(c) whether the Central Government in co-ordination with State law-enforcing agencies, has developed any foolproof security system to guard against such eventualities?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir. Equal standards of security for all airports has been laid down in the country. Aviation Security Group of Central Industrial Security Force provides security cover to 57 airports (including major metropolitan airports) in India, as per guidelines issued by this Ministry. The basic security scheme is the same for all airports irrespective of their size.

(b) Question does not arise.

(c) Yes, Sir.

Emergency arrangements at airports

293. SHRI NANDAMURI HARIKRISHNA:

SHRI M.V. MYSURA REDDY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the existing arrangements at all airports in case of emergency;

(b) whether it is a fact that due to multiple-tier system, the authorities are encountered with various problems, particularly during emergencies at airports;

(c) whether it is also a fact that Government is formulating new measures to deal with airports emergencies at all the international airports in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Commensurate with the requirements of aircraft being operated at Airports Authority of India (AAI) airports, appropriate level of fire and safety services and security set up is maintained at all airports in accordance with International Civil Aviation Organisation (ICAO)/ Directorate General of Civil Aviation (DGCA)/ Bureau of Civil Aviation Security (BCAS) requirements to deal with various types of

emergencies like hijacking, bomb threat, crash accident, disabled aircraft removal, building fire and aircraft fire, non scheduled suspicious aircraft, etc.

(b) No, Sir.

(c) and (d) Aircraft emergencies are dealt as per the prevailing international norms stipulated by ICAO/DGCA/BCAS.

Dues of Airlines

294. SHRI M.V. MYSURA REDDY:

SHRI NANDAMURI HARIKRISHNA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Kingfisher Airlines owes Rs. 785 crores to various public sector oil companies and to Airports Authority of India (AAI);

(b) if so, the details of Kingfisher and other Airlines owe to oil companies and AAI as on 31 March, 2009;

(c) what are the penal provisions to be imposed in case an airline fails to pay its dues to Government or PSUs which are under control of Government; and

(d) what action his Ministry has taken against the above defaulting airlines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Kingfisher Airlines owes Rs. 181.43 crores to Airports Authority of India (AAI) and Rs. 807.50 crore to Oil Marketing Companies (OMCs) as on 31st March, 2009.

(b) The details of dues owed by airlines to Airports Authority of India as on 31.03.2009 are: Go Air - Rs. 818.20 lakhs, IndiGo - Rs. 517.07 lakhs, Jet Airways - Rs. 2208.84 lakhs, Jet Lite - Rs. 141.07 lakhs, Kingfisher - Rs. 18143.11 lakhs, Paramount Airways - Rs. 1222.63 lakhs, SpiceJet - Rs. 1385.70 lakhs & NACIL - Rs. 59925.58 lakhs.

The details of dues owed by airlines to OMCs as on 31.03.2009 are: NACIL - Rs. 542.07 crore, Jet Airways - Rs. 688.97 crore and Kingfisher Airlines - Rs. 807.50 crores.

(c) and (d) In case of default in payment of dues by Airlines, OMCs take action for recovery of dues in line with the mutually agreed commercial terms between the airlines and OMCs. The defaulting Airlines are also put on 'Cash & Carry' and interest is recovered on all overdue payments.

In case of failure of airlines to pay the dues to AAI, the AAI levies interest for the over-due period on the defaulting airlines. The security deposit furnished in form of Bank Guarantee/FDs is encashed wherever necessary. Security Deposit in respect of defaulting airlines is suitably increased based on their operations/dues. If necessary, airlines operations are put on Cash & Carry basis.

However to resolve the issue of outstanding dues, an arrangement had been worked out between Ministry of Petroleum & Natural Gas and Ministry of Civil Aviation in a meeting held on 22nd